

Annexure-9**Name of the Corporate Debtor: Vedansh Real Estate Pvt Ltd****Date of Commencement of CIRP: 21st May, 2025****List of Creditors as on: 16th January, 2026****List of other creditors (Other than financial creditors and operational creditors)****(Amount in Rs.)**

Sr. No.	Name of creditor	Details of Claim Received		Detail of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by guaranteee						
1	National Highways Authority of India (NHAI)	16-Jan-26	3,11,77,36,329	3,11,77,36,329	Contingent Claim	N/A	N/A	NO	3,11,77,36,329	32,67,20,394.52	Nil	Nil	The matter has been challenged by M/s VIL before Hon'ble High Court, the matter is sub judice, and whose outcome is uncertain, claim of NHAI against the CD is verified and provisionally admitted for an amount of Rs. 3,11,77,36,329/- (Rupees Three Hundred and Eleven Crores Seventy-Seven Lakhs Thirty-Six Thousand Three Hundred and Twenty-Nine only) as a contingent claim.
	Total		3,11,77,36,329	3,11,77,36,329					3,11,77,36,329	32,67,20,394.52			